

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 1108 of 2019**

**IN THE MATTER OF:**

**Arjun**

**....Appellant**

**Vs.**

**Anand Nirogdham Hospital Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant:**

**For Respondent: Mr. Abhishek Anand and Ms. Honey Satpal,  
Advocates**

**ORDER**

**09.01.2020:** At request of Learned Counsel for the Respondent for filing of Reply Affidavit the matter is adjourned to **27<sup>th</sup> January, 2020** under the caption 'For Admission (After Notice)'.

In the meanwhile, the Learned Counsel for the Respondent is to serve the copy of the Reply three days well in advance to the Learned Counsel for the Appellant before the next date of hearing.

[Justice Venugopal M.]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

[V. P. Singh]  
Member (Technical)

*sa/md*